auction price indexed to SBI Prime Lending Rate (PLR) and divided by 6.2 MHz as reported in the news papers;

- if so, the logic behind dividing 2001 auction price by 6.2 MHz and not 4.4 MHz; and
 - the reasons for not charging from the retrospective date of allotment? (c)

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) to (c) The Government, considering various issues, including Telecom Commission recommendations, Ltd. Attorney General's opinion, etc. on the issue of one time spectrum charge, has decided, for spectrum held above 6.2 MHz (GSM), a one-time charge be levied from July, 2008 upto the date of applicability of auction determined price, would be the 2001 entry fee divided by 6.2, duly indexed using State Bank of India Prime Lending Rate (SBI PLR). The auction determined price be levied for spectrum beyond 6.2 MHz (GSM) with effect from the date of commencement of the first quarter following the date of the Government decision.

Auction of CDMA spectrum

2399. SHRIMATI GUNDU SUDHARANI: SHRI JAI PRAKASH NARAYAN SINGH:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- whether it is a fact that the auction process of CDMA spectrum has flopped as both Tata and Videocon have withdrawn their applications as reported in the media;
- if so, the analysis of Department of Telecom for the failure of auction process for 800 MHz spectrum;
- whether it is because of the high reserve price set by DoT or some other reasons alongwith the details thereof; and
- the manner in which Government proposes to make use of the available 800 MHz spectrum?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) Both the applicants M/s Tata Teleservices Limited and M/s Videocon Telecommunications Limited withdrew their applications for CDMA spectrum in the 800 MHz auction. As there were no participants for the CDMA spectrum in the 800 MHz band, no auction took place for this spectrum.

(b) to (d) No decision has been taken yet in this regard.

Non-recovery of landline telephone bills in Uttar Pradesh

2400. SHRIMATI KUSUM RAI:

SHRI PRABHAT JHA:

SHRI ARVIND KUMAR SINGH:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether Government has received representations/complaints from Members of Parliament regarding non-recovery of landline telephone bills in Uttar Pradesh (East) Telecom Circle during November, 2012 which has resulted in huge loss to public exchequer,
 - (b) if so, the details thereof:
 - (c) the details of action taken against representations from MPs, so far,
- (d) whether enquiry would be set up regarding non-recovery of landline bills in UP (East) Telecom Circle and responsibility would be fixed;
 - (e) if so, the details thereof;
 - (f) if not, the reasons therefor, and
 - (g) by when the recoveries and legal action are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) and (b) Bharat Sanchar Nigam Limited (BSNL) has received two complaints from Members of Parliament regarding non-recovery of landline telephone bills in Uttar Pradesh (East) Telecom Circle during November, 2012. Details of these complaints are as follows:

1. Complaint from Shri Yashvir Singh, Member of Parliament (Lok Sabha)

 Telephone No. 05498-251001 Shri Amar Nath Rai, outstanding dues Rs. 30098/-